

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 7/TT/2018**

- Subject** : Determination of transmission tariff for LILO of Vindhyachal-Jabalpur 400 kV 2<sup>nd</sup> D/C line (Ckt 3 & 4) along with associated bays and equipments at 400/220 kV Rewa Pooling Station from COD to 31.3.2019 under transmission system for Ultra Mega Solar Park (750 MW) in Rewa District, Madhya Pradesh in Western Region.
- Date of Hearing** : 15.12.2023
- Coram** : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Rewa Ultra Mega Solar Limited (RUMSL) and 8 others
- Parties present** : Ms. Swapna Seshadri, Advocate, PGCIL  
Shri Utkarsh Singh, Advocate, PGCIL  
Shri Varun K. Chopra, Advocate, MPPMCL  
Shri Dipu Kumar Jha, Advocate, MPPMCL  
Shri Aditya Singh, Advocate, RUMSL  
Shri Zafrul Hasan, PGCIL  
Shri Pankaj Sharma, PGCIL

**Record of Proceedings**

The Commission did not condone the time overrun from 15.3.2017 to 5.7.2018 (478 days) in the case of the LILO of Vindhyachal-Jabalpur 400 kV 2<sup>nd</sup> D/C line (ckt 3&4) along with associated bays and equipment at 400/220 kV Rewa Pooling Station under transmission system for Ultra Mega Solar Park (750 MW) in Rewa District, Madhya Pradesh in the Western Region vide order dated 5.11.2018 in Petition No.7/TT/2018. Aggrieved with this finding, PGCIL filed Appeal No.422 of 2019 against the order contending that there is no time overrun and it matched the COD of the above said asset with the COD of the associated assets under the scope of RUMSL. The APTEL vide judgement dated 14.3.2023 remanded the matter to the Commission with a direction to look into the matter afresh in the light of the Petitioner's affidavit dated 13.3.2023 filed before the APTEL.

2. Learned counsel for the Petitioner submitted that rejoinders to the reply of MSEDCL (Respondent No. 3) and MPPMCL (Respondent No. 2) have been filed.



3. Learned counsel for RUMSL (Respondent No.1) submitted that they could not file the reply in the matter within the stipulated time and prayed for a grant of two weeks' time to file the reply in the matter.

4. The Commission directed the Respondents, including RUMSL, to file the reply on an affidavit by 4.1.2024 with an advance copy to the Petitioner and the Petitioner to file its rejoinder, if any, on an affidavit by 15.1.2024 with an advance copy to the Respondents. The Commission further directed the Petitioner to strictly comply with the above direction within the specified timeline and observed that no extension of time would be granted.

5. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

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(V. Sreenivas)  
Joint Chief (Law)

